

of circus troupes, exemption by State Governments from payment of entertainment tax and allotment by them of open grounds at concessional rents, etc. The Central Government is directly concerned with railway concessions, the grant of which has invariably been recommended by the Department of Sports in favour of the circus troupes which have applied for the same. No complaint has been received that railway concessions have not been made available in spite of such recommendation. In so far as grant of facilities by State Governments and Union Territory Administrations is concerned, the Central Government advised them quite some time ago to make such facilities available to circus troupes.

Incentives to Farmers to Grow Sugarcane

*693. SHRI BALASAHEB VIKHE
PATIL :
SHRI DIGAMBAR SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to give incentives to the farmers for plantation of more sugarcane keeping in view the facts that sugar production has touched a lowest ebb in the current season ; and

(b) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The sugar production in the current season has not touched the lowest ebb as is evident from the following table :

Season	Production of sugar between 1st October and 15th March (lakh tonnes)
1979-80	32.36
1980-81	41.68
1981-82	52.25
1982-83	54.13
1983-84	46.30

(b) The question does not arise.

Organisational Changes in ICAR

*694. SHRI B.D. SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to separate the posts of Director General, ICAR, and of Secretary, DARE into two distinct posts enabling independent monitoring of ICAR operations and improving efficiency of its operation and if not, the reasons for maintaining status quo ;

(b) whether Government have independently monitored outcome of re-organizational changes effected from 1975 in ICAR's functional mechanism to identify shortcomings hampering its roles.

(c) if so, with what results and if not, the reasons therefor ; and

(d) whether Government propose to appoint a judicial committee to probe into these aspects and recommend corrective measures and if not, the reasons therefor ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) No, Sir. There is no proposal to separate the posts of Director General, Indian Council of Agricultural Research and of Secretary, Department of Agricultural Research and Education into two distinct posts. The Gajendragadkar Committee which was appointed in 1972 to look into the working of the ICAR, inter-alia recommended giving more autonomy to the ICAR in its operations and also keeping its linkage with the Govt. of India on a strong footing, because the funds for the working of the ICAR were given by the Govt. of India on 100% basis. For this purpose a new Department viz. Department of Agricultural Research and Education was set up in 1973 with a post of Secretary (DARE) who would concurrently hold charge of the post of Director General, ICAR. This arrangement is functioning smoothly and effectively and there is therefore no necessity to change the status quo.

(b) and (c). On the basis of the decisions taken by the Government of India after an in-depth consideration of the recommendations of the Gajendragadkar Committee at

the level of Cabinet, the personnel policies of the ICAR were drastically changed and completely re-structured to make them even more responsive to the needs of agricultural research. With a view to keeping the Council abreast of the changes occurring in the various Scientific Organisations the policies of the Council are continuously reviewed and a constant watch is kept over them to introduce essential modifications wherever justified. As and when a need is established for any change in the existing policies, suitable changes are made therein promptly.

(d) In view of the facts brought out in preceding paras, there is no necessity to set up any judicial committee to probe into the working of the Council.

Ongoing Irrigation Projects in M.P. with Central Assistance

*695. KUMARI PUSHPA DEVI SINGH : Will the Minister of IRRIGATION be pleased to lay a statement showing :

(a) the particulars of ongoing irrigation projects in Madhya Pradesh receiving Central assistance ;

(b) the date of the beginning of the construction works of those irrigation projects ;

(c) the Central assistance provided for the execution of each of those major and medium irrigation projects in Sixth Plan, year-wise ;

(d) the progress made in the completion of each of those irrigation projects ; and

(e) the target dates of completion of those projects ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (e). In the Sixth Plan of Madhya Pradesh 30 major and 77 medium irrigation projects are in progress. The details of these projects are in the statement attached (See Cols. 43—48).

Irrigation being a State subject, the irrigation projects are funded by the State

Governments themselves within the framework of their overall development plan. Central assistance is provided in the form of block loans and block grants and is not tied to any project or sector of development. In view of this, reply to (e) does not arise.

Problems of Labour Engaged in Rohini Project

*696. SHRI CHITTA BASU :
SHRI DHARAM BIR SINHA :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that none of the labour laws governing the working conditions, payment of wages and provision of medical facilities for the workers engaged in the construction of Rohini Project in North Delhi, are being observed despite two judgments of the Supreme Court on the subject ; and

(b) if so, what steps have since been taken to enforce the laws ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) and (b). No, Sir. D.D.A. have framed model rules for the protection of health and sanitary arrangements for workers employed by DDA or its contractors. These are adopted as the conditions of contract between DDA and the contractors.

The Delhi Admn. has reported that the labour laws are being strictly enforced by the Inspectorate of Labour. During the year 1983, 10 employers/contractors engaged in Rohini project were prosecuted for violation of the labour laws.

Request from Andhra Pradesh for Extension of Command Area Development Programme

*697. SHRI RAM VILAS PASWAN :
SHRI SATISH AGARWAL :

Will the Minister of IRRIGATION be pleased to state :

(a) whether the Andhra Pradesh